NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

2. C.P. (IB)/1331(MB)2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2022**

Name of the Parties: Star Vision
Vs
TLG India Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Vedchetan Patil, Ld. Counsel for Operational Creditor present. Mr. Abhishek Nikharge, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for both sides submit that the matter is amicably settled between the parties and hence seek for withdrawal of this Petition.
3. Accordingly, on the request made by the Petitioner for withdrawal of this Petition, Petition is **dismissed as withdrawn**.
4. The cost imposed on the parties by our previous order is dispensed with. No need to deposit cost as the matter is already settled.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)

/NP/